

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2865

ANSWERED ON:30.07.2014

UNAUTHORISED POSSESSION OF ACCOMMODATION

Gaddigoudar Shri Parvatagouda Chandanagouda;Thakur Shri Anurag Singh;Yadav Shri Hukmdev Narayan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the Government flats/bungalows are still in unauthorised possession of former Ministers and Government officials;
- (b) if so, the details thereof and the period since when they are staying illegally in these flats/bungalows;
- (c) whether the Government has imposed/proposed to impose any penalty on these illegal occupants and if so, the details thereof; and
- (d) the steps taken/being taken by the Government to get them vacated?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a): Yes, Madam.

(b) & (c): The details of Government flats/bungalows which are under unauthorised possession of former Ministers who are not the member of either houses of the Parliament and Government officials alongwith damage charges are at Annexure-I. The details of former Union Ministers and presently MPs (LS/RS) who are in occupation of General Pool Bungalows and will be allotted houses by respective House Committees of Parliament are at Annexure-II.

(d): Referred for eviction in respect of Annexure-I